The Requisitioning and Acquisition of Property (Amendment) Act, 1961

Act 1 of 1962

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Act 1 Of 1962

THE REQUISITIONING AND ACQUISITION OF PROPERTY (AMENDMENT) ACT, 1961

An Act further to amend the Requisitioning and Acquisition of Property Act, 1955

Preamble. — WHEREAS it is expedient further to amend the Requisitioning and Acquisition of Property Act, 1955, for the purpose herein after appearing;

Be it enacted in the Twelfth Year of the Republic of India as follows: —

1. Short title and commencement. — (1) This Act may be called the Requisitioning and Acquisition of Property (Amendment) Act, 1961.

(2) It shall come into force at once.

2. Amendment of section 1. — In sub-section (3) of section 1 of the Requisitioning and Acquisition of Property Act, 1955 (Act I of 1956), for the words "six years", the words "twelve years" shall be substituted.